

Business	Advances	Retail	Vehicle Loan	Deposits	CASA
17.24%	19.62%	36.40%	53.82%	15.29%	49.54%

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED DECEMBER 31, 2025 (₹ In Crore)

RoA	Sr No.	Particulars	Standalone			Consolidated		
			Quarter Ended 31/12/2025 (Unaudited)	Quarter Ended 31/12/2024 (Unaudited)	Year Ended 31/03/2025 (Audited)	Quarter Ended 31/12/2025 (Unaudited)	Quarter Ended 31/12/2024 (Unaudited)	Year Ended 31/03/2025 (Audited)
1.86%	1	Total Income from Operations	8277.06	7112.43	28401.62	8296.63	7117.53	28423.52
	2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	2007.38	1462.31	5722.48	2027.13	1467.57	5744.86
NIM (Domestic) 3.87%	3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	2007.38	1462.31	5722.48	2027.13	1467.57	5744.86
	4	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	1779.33	1406.45	5519.79	1798.99	1411.60	5541.78
	5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	---	---	---	---	---	---
Cost to Income 37.19%	6	Paid up Equity Share Capital	7691.55	7691.55	7691.55	7691.55	7691.55	7691.55
	7	Reserves (excluding Revaluation Reserve) - as on date	23788.08	18421.78	18903.46	23884.02	18631.25	19122.17
	8	Securities Premium Account	3867.25	3867.25	3867.25	3867.25	3867.25	3867.25
	9	Net Worth	29922.84	25309.69	25880.52	30018.7	25519.06	26099.18
Gross NPA 1.60%	10	Paid up Debt Capital / Outstanding Debt%	19.79	43.57	25.19	---	---	---
	11	Outstanding Redeemable Preference Shares	---	---	---	---	---	---
	12	Debt** Equity Ratio	0.60	0.45	0.72	---	---	---
Net NPA 0.15%	13	Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations)	2.31	1.83	7.48	2.34	1.84	7.51
	14	Capital Redemption Reserve	---	---	---	---	---	---
PCR 98.41%	15	Debt Service Coverage Ratio	---	---	---	---	---	---
	16	Debt Service Coverage Ratio	---	---	---	---	---	---
	17	Interest Service Coverage Ratio	---	---	---	---	---	---

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 and 52 read with regulation 63(2) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended. The full format of the Quarterly Financial Results are available on the Stock Exchange websites (BSE: www.bseindia.com and NSE: www.nseindia.com) and Bank's website (www.bankofmaharashtra.bank.in)

Place: Pune Date: 13/01/2026
 Prabhath Kiran Executive Director
 Rohit Rishi Executive Director
 Nidhu Saxena Managing Director & CEO



Bank of Maharashtra

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This is only an Advertisement for the information purpose and not for an offer document. Announcement, Not for Publication, distribution, or release, directly or indirectly in the United States of America or otherwise outside India. All capitalized terms used and not defined herein shall have the meaning assigned to them in the letter of offer dated December 15, 2025 ("Letter of Offer") filed with BSE Limited, the stock exchange where the Equity Shares of the Company are presently listed (BSE) and Securities Exchange Board of India ("SEBI").



Our Company was originally incorporated on August 18, 1980, as a private limited company, under the name and style of 'Tilak Finance Limited' under the provisions of the Companies Act, 1956, with the Registrar of Companies, Bombay bearing registration number '23000 of 1980' and vide Certificate of Commencement of Business dated October 25, 1980. The name of the Company was changed to 'Tilak Finance Limited' and a fresh certificate of incorporation consequent upon change of name was issued by the Registrar of Companies, Maharashtra, Mumbai on December 28, 2011. Subsequently, the name of the Company was further changed to 'Tilak Finance Limited' and a fresh Certificate of Incorporation pursuant to the said change of name was issued by the Deputy Registrar of Companies, Mumbai on March 28, 2014. Subsequently again, the name of the Company was further changed to 'Tilak Ventures Limited' and a fresh Certificate of Incorporation pursuant to change of name was issued by the Deputy Registrar of Companies, Mumbai on October 23, 2014.

Corporate Identification Number: L65910MH1980PLC023000.

Registered Office: E-109, Crystal Plaza, New Link Road, Opposite Infinity Mall, Andheri (West), Mumbai - 400053, Maharashtra, India.
 Contact Number: +91-91520964142; Contact Person: Mrs. Pratiksha Modi, Company Secretary and Compliance Officer.
 Email-ID: itakfin@gmail.com; Website: <https://tilakfinance.wordpress.com/>.

PROMOTERS OF OUR COMPANY ARE HANDFUL INVESTRADE PRIVATE LIMITED, HUNNAR JEWELS LIMITED AND BANAS FINANCE LIMITED FOR PRIVATE CIRCULATION TO THE EQUITY SHAREHOLDERS OF OUR COMPANY.

RIGHTS ISSUE OF UP TO 89,13,93,612 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹1.00/- ("EQUITY SHARES") EACH AT A PRICE OF ₹1.00/- PER EQUITY SHARE AT PAR ("ISSUE PRICE") ("RIGHT SHARES") FOR AN AMOUNT UP TO ₹8,913.94 LAKHS ON A RIGHTS ISSUE BASIS TO THE ELIGIBLE SHAREHOLDERS OF TILAK VENTURES LIMITED ("COMPANY" OR "ISSUER") IN THE RATIO OF 2 RIGHTS EQUITY SHARES FOR EVERY 1 EQUITY SHARE HELD BY SUCH ELIGIBLE SHAREHOLDERS AS ON THE RECORD DATE, MONDAY, DECEMBER 15, 2025 ("ISSUE"). THE ISSUE PRICE IS ONE TIME THE FACE VALUE OF THE EQUITY SHARE. FOR FURTHER DETAILS, KINDLY REFER TO THE SECTION TITLED "OFFERING INFORMATION" BEGINNING ON PAGE 73 OF THIS LETTER OF OFFER.

BASIS OF ALLOTMENT

The Board of Directors of Tilak Ventures Limited wishes to thank all its members and investors for their response to the Issue of Rights Shares, which opened for subscription on Wednesday, December 24, 2025, and closed on Friday January 09, 2026, with the last date for the market renunciation of the Rights Entitlement being Friday, January 02, 2026. Out of the total 7064 Applications for 85,26,77,696 Rights Equity Shares, 816 Applications for 34,61,349 Rights Equity Shares were rejected due to technical reasons as disclosed in the Letter of Offer. The total number of valid Applications received were 6,246 for 84,92,16,347 Rights Equity Shares, which was 106.49% of the number of Rights Equity Shares Allotted under the Issue. In accordance with the Letter of Offer and the Basis of Allotment finalized on Monday, January 12, 2026 in consultation with BSE Limited ("BSE"), the Designated Stock Exchange, and the Registrar to the Issue, the Board of Directors of the Company on Monday, January 12, 2026 has approved the allotment of 89,13,93,612 Rights Equity Shares to the successful Applicants. In the Issue, Nil Rights Equity Shares have been kept in abeyance. All valid Applications after technical rejections have been considered for Allotment.

Category	No. of valid CAFs (including ASBA applications) received	No. of Equity Shares accepted and allotted against Entitlement (A)	No. of Equity Shares accepted and allotted against Additional applied (B)	Total Equity Shares accepted and allotted (A+B)
Non Renounees	6,005	67,63,18,225	19,90,38,858	87,53,57,083
Renounees	263	1,60,36,529	Nil	1,60,36,529
Total	6,268	69,23,54,754	19,90,38,858	89,13,93,612

In accordance with the Letter of Offer and based on the basis of allotment being finalized on Monday, January 12, 2026, in consultation with the Issuer Company, the Registrar, and BSE, the Designated Stock Exchange for the Issue, the Company has on Monday, January 12, 2026 allotted 89,13,93,612 fully paid-up Rights Shares to the successful applicants. We hereby confirm that all the valid applications considered for Allotment.

Category	Applications Received		Equity Shares Applied for		Equity Shares allotted	
	Number	%	Number	Value (₹.)	Number	Value (₹.)
Non Renounees	6,799	96.25%	92,52,06,031	92,52,06,031.00	87,53,57,083	87,53,57,083.00
Renounees	265	3.75%	2,74,71,665	2,74,71,665.00	1,60,36,529	1,60,36,529.00
Total	7,064	100.00%	95,26,77,696	95,26,77,696.00	89,13,93,612	89,13,93,612.00

Intimations for Allotment/refund/rejection cases: The dispatch of allotment advice cum refund intimation and question for the rejection, as applicable, to the investors vide email has been completed on Tuesday, January 13, 2026. The intimation to SCSEs for the unblocking fund in case of ASBA Applications were given on Monday, January 12, 2026. The Listing Application with BSE Limited was filed on Monday, January 12, 2026. The credit of Equity Shares in dematerialized form to respective demat accounts of allottees had been completed with the Depositories on Tuesday, January 13, 2026. Pursuant to the listing and trading approvals granted by BSE Limited, the Rights Shares Allotted in the Issue are in common trading on BSE Limited from Friday, January 16, 2026. In accordance with the SEBI circular bearing reference number "SEBI/HO/CFD/DIL/2/CIR/P/2020/13" dated January 22, 2020, the request for the extinguishment of rights entitlement had been sent to the Depositories on Tuesday, January 13, 2026.

INVESTORS MAY PLEASE NOTE THAT THE EQUITY SHARES CAN BE TRADED ON BSE LIMITED ONLY IN DEMATERIALIZED FORM.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distantly understood that the permission given by BSE should not, in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE, nor does it certify the correctness or completeness of any contents of Letter of Offer. The investors are advised to refer to the Letter of Offer in the full text of the "Disclaimer Clause of BSE Limited" on the page 69 of the Letter of Offer.

"BSE Limited" ("The Exchange") has given vide its letter dated Thursday, December 04, 2025, permission to this Company to use the Exchange's name in this Letter of Offer as the stock exchange on which this Company's securities are proposed to be listed. The Exchange has scrutinized this letter of offer for its limited internal purpose of deciding on the matter of granting the aforesaid permission to this Company. The Exchange does not in any manner:

- Warrant, certify or endorse the correctness or completeness of any of the contents of this letter of offer; or
 - Warrant that this Company's securities will be listed or will continue to be listed on the Exchange; or
 - Take any responsibility for the financial or other soundness of this Company, its promoters, its management or any scheme or project of this Company;
- and it should not for any reason be deemed or construed that this letter of offer has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any securities of this Company may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any other reason whatsoever.

Unless otherwise specified, all capitalised terms used herein shall have the same meaning ascribed to such terms in the Letter of Offer.

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.

REGISTRAR TO THE ISSUE	ISSUER COMPANY
 MUGF INTIME INDIA PRIVATE LIMITED (Formerly Link Intime India Private Limited) C-101, Embassy 247K, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra, India. Contact Details: 022 - 4918 6270; Fax Number: 022 - 4918 6060; Investor grievance e-mail: itakventures.rights2025@in.mpmf.mugf.com Website: www.in.mpmf.mugf.com Contact Person: Ms. Shantini Gokulakrishnan SEBI Registration Number: INR000004058.	 TILAK VENTURES LIMITED E-109, Crystal Plaza, New Link Road, Andheri (West), Mumbai - 400053, Maharashtra, India; Contact Details: 022-66921199 /+91-91520964140 Maharashtra, India; E-mail ID: itakfin@gmail.com Website: https://tilakfinance.wordpress.com/ Contact Person: Mrs. Pratiksha Modi, Company Secretary and Compliance Officer.

Investor may contact the Registrar to Issue/ Compliance Officer in case of any Pre-Issue/Post-Issue related problems such as non-receipt of Allotment advice/demat credit etc.

Investors may contact the Registrar or the Company Secretary and Compliance Officer for any pre-issue or post-issue related matter. All grievances relating to the ASBA process may be addressed to the Registrar, with the copy of SCSEs giving folio details such as name, address of the Applicant contact numbers, email address of the sole first holder, folio number or demat account number, number of Rights Shares applied for, amount blocked, ASBA Account number and Designated Branch of the SCSEs where Application Form or the plain paper applications as the case may be, was submitted by the investors along with a photocopy of the acknowledgement slip (in case of ASBA process).

For, Tilak Ventures Limited
 On behalf of the Board of Directors
 Sd/-
 Girraj Kishor Agrawal
 Managing Director
 Director Identification Number: 90296959

Date: Wednesday, January 14, 2026
 Place: Mumbai

The Letter of Offer is available on the website of the SEBI at www.sebi.gov.in, BSE at www.bseindia.com and Registrar at www.linkintime.co.in. Investor should note that investment in Equity Shares involves a high degree of risk and for details relating to the same, please see the section entitled "Risk Factor" beginning on page 22 of the Letter of Offer. The Rights Entitlements and the Rights Shares have not been, and will not be, registered under the United States Securities Act of 1933, as amended ("the 'US Securities Act'") or under any securities laws of any state or other jurisdiction of the United States and may not be offered, sold, resold, allotted, taken up, exercised, renounced, pledged, transferred or delivered, directly or indirectly within the United States or to, or for the account or benefit of, U.S. person (as defined in regulation except for these purposes, U.S. Persons include person who would otherwise have been excluded from such term solely by virtue of rule 902(K)(1)(VII)(B) or rule 902(K)(2)(i), except pursuant to the exemption from, or in transaction not subject to, the registration requirement of U.S. Securities Act and in compliance with any applicable securities laws of any state or other jurisdiction of the United States. Accordingly, the Rights Entitlement and Rights Shares were offered and sold (i) in offshore transaction outside the United States to the non U.S. person in compliance with the Regulation S to the Existing Shareholder located in the Jurisdiction where such offer and the state of Rights Shares is permitted under law of such jurisdiction, and (ii) in the United States to U.S. QIBs and are also Qualified Purchasers pursuant to applicable exemptions under the U.S. Securities Act and Investment Company Act. There will be no public offering in the United States. The Rights Shares and Rights Entitlements are not transferable except in accordance with the restrictions.

ADDENDUM CUM CORRIGENDUM TO THE DRAFT LETTER OF OFFER AND DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SAMMAAN CAPITAL LIMITED

(CIN: L65922DL2005PLC136029)

Registered Office: A-34, 2nd & 3rd Floor, Lajpat Nagar II, Lajpat Nagar (South Delhi) 110024, New Delhi, India

Open offer for acquisition of up to 34,17,54,286 (thirty four crore seventeen lakh fifty four thousand two hundred and eighty six) fully paid up equity shares of face value of INR 2 (Indian Rupees two) each of Sammaan Capital Limited ("Target Company") and such shares, "Equity Shares", representing 26% (twenty six percent) of the Expanded Voting Share Capital of the Target Company from the Public Shareholders of the Target Company by Avenir Investment RSC Ltd ("Acquirer"), together with IHC Capital Holding LLC ("PAC") in its capacity as a person acting in concert with the Acquirer ("Open Offer" or "Offer").

This addendum cum corrigendum to the PA (as defined below), DPS (as defined below) and the DLoF (as defined below) ("Corrigendum") is being issued by Citigroup Global Markets India Private Limited, the manager to the Open Offer ("Manager"), for and on behalf of the Acquirer and PAC, in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations").

This Corrigendum should be read in continuation of and in conjunction with: (1) the public announcement dated October 02, 2025 ("PA"); (2) the detailed public statement that was published in the following newspapers: (a) all editions of "Financial Express" (English), (b) all editions of "Jansatta" (Hindi) and (c) the Mumbai edition of "Navshakti" (Marathi) on October 09, 2025 ("DPS"); and (3) the draft letter offer that was filed with the Securities and Exchange Board of India ("SEBI") on October 16, 2025 ("DLoF"). This Corrigendum is being published in all the newspapers in which the DPS was published.

Capitalised terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DLoF.

In relation to the PA, the DPS and the DLoF, the Public Shareholders are requested to take note of the following developments / amendments:

- Update on Required Statutory Approvals:**
 - The Target Company has received the SE in-principle Approval from the Stock Exchanges on November 07, 2025, which was disclosed to the Stock Exchanges on November 07, 2025.
 - The Acquirer has received the CCI Approval on December 09, 2025, and disclosed by the Target Company to the Stock Exchanges on December 10, 2025.
- Amendments to the DLoF:**
 - The following paragraphs 9,10 and 11 will be included in Section VI(B) of the DLoF:

9. As disclosed in Paragraph 11 of Part B (PAC – IHC Capital Holding LLC) of Section IV (Background of the Acquirer and the PAC) of the DLoF, the PAC is acting in concert with the Acquirer for the limited purpose of financing the Acquirer's acquisition of securities of the Target Company. Therefore, the source of funds for the proposed cost of acquisition for both the Underlying Transaction and the Open Offer will be made available to the Acquirer by the PAC, in such form and manner as the PAC may determine at the relevant time.

10. As on December 23, 2025, the undrawn facilities available to the PAC from First Abu Dhabi Bank PJSC amount to AED 21,70,00,00,000 (equivalent to INR 52,665,90,00,000 with the TT Buying Rate as on December 19, 2025 considered - INR 24.27: AED 1. Source: <https://fxim.in/rates/>).

11. Based on the Bank Guarantee, Cash Escrow Amount and the undrawn facilities available to the PAC mentioned in Paragraph 10 above, M/s. G. M. Kapadia & Co., Chartered Accountants (Firm Registration No. 104767W) having office at 1007, Raheja Chambers, 213 Nariman Point, Mumbai, 400021, India; Tel. No.: +91 22 6611 6611; Fax No.: +91 22 6611 6600 by way of certificate dated December 24, 2025 are of the opinion that Acquirer and the PAC have adequate financial resources for fulfilling their obligations under the Underlying Transaction and the Open Offer made pursuant to and in compliance with the requirements of the SEBI (SAST) Regulations."
 - The following document will be included in Section X (Documents for Inspection) of the DLoF:

"Certificate dated December 24, 2025 from M/s. G. M. Kapadia & Co., Chartered Accountants (Firm Registration No. 104767W) having office at 1007, Raheja Chambers, 213 Nariman Point, Mumbai, 400021, India; Tel. No.: +91 22 6611 6611; Fax No.: +91 22 6611 6600 opining that the Acquirer and PAC have adequate financial resources for fulfilling their obligations under the Underlying Transaction and the Open Offer."
 - Annex – III of the DLoF shall be restated as follows:

The key financial information of the PAC based on (a) its audited consolidated financial statements prepared as of and for the financial years ended December 31, 2022, December 31, 2023 and December 31, 2024 respectively; and (b) interim condensed unaudited consolidated financial statements as of and for the six month period ended June 30, 2025:

Particulars	As of and for the financial year ended December 31, 2022		As of and for the financial year ended December 31, 2023		As of and for the financial year ended December 31, 2024		As of and for the six month period ended June 30, 2025	
	AED	INR	AED	INR	AED	INR	AED	INR
Profit and Loss Statement								
Income from operations	41,100	965,858	46,284	1,087,675	70,257	1,651,050	40,956	962,463
Other Income ⁽¹⁾	9,698	227,893	19,283	453,162	11,446	268,991	4,292	100,855
Total Income	50,798	1,193,751	65,568	1,540,836	81,704	1,920,040	45,248	1,063,317
Total Expenditure ⁽²⁾	34,184	803,312	38,935	914,964	56,429	1,326,082	31,831	748,029
Profit Before Interest and Tax	14,551	341,948	24,339	571,956	22,257	523,035	11,528	270,918
Profit Before Depreciation Interest and Tax	16,614	390,440	26,633	625,873	25,274	593,959	13,417	315,289
Depreciation and Amortisation	(2,063)	(48,491)	(2,294)	(53,916)	(3,018)	(70,924)	1,888	44,370
Interest	(783)	(18,399)	(1,338)	(31,442)	(2,541)	(59,720)	(1,515)	(35,606)
Profit Before Tax	13,768	323,549	23,001	540,514	19,716	463,315	10,013	235,312
Provision for Tax	(72)	(1,684)	(646)	(15,188)	(713)	(16,751)	(1,065)	(25,031)
Profit After Tax	13,696	321,865	22,354	525,326	19,003	446,564	8,948	210,281
Sources of funds								
Paid up share capital	0.30	7.05	0.30	7.05	0.30	7.05	0.30	7.05
Merger, acquisition and other reserves	31,056	729,805	31,216	733,578	55,890	1,313,410	59,636	1,401,442
Reserves and Surplus (excluding revaluation reserves) ⁽³⁾	13,825	324,883	31,684	744,573	31,716	745,324	36,007	869,359
Non-Controlling Interest & Hybrid Equity instrument	40,743	957,467	37,973	892,369	66,748	1,568,570	72,053	1,690,701
Net worth	85,624	2,012,163	100,873	2,370,527	154,354	3,627,312	168,683	3,964,060
Secured loans	16,291	382,838	14,168	332,948	17,880	420,180	N.A. ⁽⁶⁾	N.A. ⁽⁶⁾
Unsecured loans	5,603	131,671	3,674	86,339	19,331	454,278	N.A. ⁽⁶⁾	N.A. ⁽⁶⁾
Total loans	21,895	514,509	17,842	419,287	37,211	874,458	41,933	985,436
Other non-current liabilities ⁽⁴⁾	10,328	242,713	13,129	308,530	14,993	352,339	24,176	568,145
Net current liabilities ⁽⁵⁾	40,154	943,612	39,633	931,379	56,756	1,333,763</		